

oil, sun-flower oil, bran oil and various other sources are being tackled by new technology as well as by giving other facilities for cultivation.

The hon. Member also mentioned about flouride content in drinking water. One hundred thirty plants are to be set up by 1990 and the exact number we have already covered are eight and I think nearly around 100 plants will be set up by March, 1989. As regards. Something which had been promised five years ago, I think, it is difficult to answer from the point of view of the technology mission which was launched two years ago and for which new targets have been fixed.

SHRI M. RAGHUMA REDDY: What about research centre for castor?

SHRI K.R. NARAYANAN: Castor oil is not an edible oil.

[*Translation*]

SHRI BALKAVI BAIRAGI: Mr. Speaker, Sir, regarding the technology missions functioning under the Hon. Prime Minister, I would like to state the position in this regard particularly in my constituency i.e. Mandsaur in Madhya Pradesh. Even the top officials of the Local Government do not know anything about the technology mission functioning there. When I repeatedly asked them, they expressed their ignorance and said that this word they had heard for the first time in their life and that they don't know anything about it. Whether there is any co-ordination between the Central and State Government in regard to the technology mission? Secondly, I would like to know about the directions given to the State Governments for acquiring the land required for undertaking some or the other petty pro-

grammes under the technology mission by the Central Government?

[*English*]

SHRI K.R. NARAYANAN: I think, as far as land is concerned, it does not belong to the Central Government. It belongs to the State Government. But I entirely agree with the hon. Member that there is need for extended wide publicity for the technology mission. We have taken various steps for that. Not only that, what is being said in this Parliament is being publicised. But the State Government and the hon. Members are supposed to publicise these projects. I think, the Members of Parliament can also do a tremendous lot.

SHRI V. SOBHANADREESWARA RAO: Even the Members of Parliament are not aware of any projects. For flouride-content and saline-content villages, innovative processes are being developed. We are not aware of that. Can you kindly supply a copy?

SHRI K.R. NARAYANAN: Yes.

MR. SPEAKER: You take question without my permission.

Construction of Airport in Malaysia

*230. SHRI P.M. SAYEED: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the project pertaining to the construction of an airport in Malaysia has since been finalised;

(b) whether it is being undertaken under the barter agreement between the Governments of India and Malaysia; and

(c) the facilities or services to be provided to India by Malaysia under the agreement?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) Ministry of Transport Government of Malaysia, have agreed to award the contract for civil and building work for the new airport at Sibuluan to I.A.A.I. on a negotiated basis.

(b) and (c). No barter agreement is existing between the Government of India and Malaysia. This project is under counter-trade agreement and to reduce the existing adverse trade balance.

SHRI P.M. SAYEED: Mr. Speaker, Sir, the hon. Minister has just now answered that the work was awarded to the IAAI on a negotiated basis. This is also on the basis of countertrade agreement in order to reduce the existing adverse trade balance.

On account of the good work done by the IAAI and also the National Airports Authority of India, I know personally how they have done the work in Agatti in a record time under the directions of the hon. Prime Minister. I want to know what is the estimated cost of this airport and to what extent it will reduce the existing adverse trade balance.

SHRI SHIVRAJ V. PATIL: Sir, the details have to be worked out. After the details are worked out, the exact amount can be mentioned. But it is in the vicinity of Rs. 40-50 crores. It may be a little less or more also. The exact amount can be known later on. But this amount will be set off at least against the purchases we will be making of palmoil and other things.

SHRI P.M. SAYEED: May I know from the hon. Minister—on account of the good work done by the IAAI—what are the global contracts which this organisation has secured this year and what is the estimated cost? I don't know whether it is strictly within the purview of the Minister. If the hon. Minister has got any figures, he can enlighten us.

SHRI SHIVRAJ V. PATIL: This year, this is the only one contract which is entered into by the International Airports Authority. But before, they have done work in Libya, Algeria, Maldives and at other places also.

MR. SPEAKER: Question No. 231, Shri K.N. Pradhan—absent.

Prof. P.J. Kurien—absent.

Question No. 232, Dr. A.K. Patel—not present.

PROF. MADHU DANAVATE: Why don't you allow a question in your discretion?

MR. SPEAKER: I wanted to but you tie my hands, Sir.

(Interruptions)

MR. SPEAKER: I would have liked to put something myself.

Question No. 233, Shri S.B. Sinal—absent.

Shri G.S. Basavaraju—absent. Hat-trick!

Question No. 234, Shri M.V. Chandrasekhara

MURTHY—absent. Shri V. Sreenivasa Prasad—absent.

Question No. 235, Shri V. Krishna Rao—absent.

Question No. 236, Shri Banwarilal Purohit—absent.

Navigational Aids at Airports

*236. SHRI Y.S. MAHAJAN†:
SHRI BANWARI LAL PUROHIT:

Will the Minister of CIVIL AVIATION